

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
WRIT PETITION (CIVIL) NO.233 OF 2011

613383

M/S DAYA BUILDERS & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent (s)

(With appln(s) for ex-Parte stay and office report)

WITH W.P(C) NO.254 of 2011

(With appln.(s) for stay and office report)

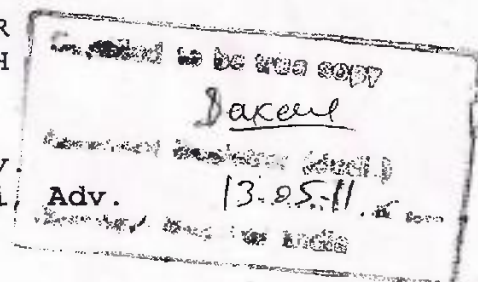
Date: 12/05/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR
HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s) Mr. Vijay Kumar, Adv.
Mr. Bharat L. Gandhi, Adv.

For Respondent(s)



UPON hearing counsel the Court made the following
O R D E R

Issue notice and tag with Civil Appeal No.5680 of 2009.

In the meantime, the respondent-Abhudaya Co-operative Bank Ltd., shall remain restrained from proceeding further under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Cd
(Chetan Kumar)
Court Master

Cd
(Juginder Kaur)
Court Master